

Court-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Review Petition No. 5 of 2014 in
Appeal no. 173 of 2012**

Dated : 3rd February, 2014

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

**Chhattisgarh State Electricity
Regulatory Commission**

**... Review Petitioner (s)
Respondent No.1**

Versus

Chhattisgarh State Power Distribution Co. Ltd.

**... Respondent(s)
Appellant**

Counsel for the Review Petitioner(s) : Ms. Swapna Seshadri

ORDER

In view of the explanation given in the petition, we deem it proper to expunge the following sentences from the Judgment in Appeal No. 173 of 2012 dated 18.12.2013:

In Para No. 47 at Page No.47 last four lines ***“We strongly feel that the action of the State Commission in not following our directions violating the judicial discipline is highly reprehensible”*** are hereby expunged.

Similarly, in Para No. 52 (VI) at Page No.52, the sentence ***“We strongly feel that the action of the State Commission in not following our directions violating the judicial discipline is highly reprehensible”*** is hereby expunged.

Accordingly, the Review Petition is disposed of. The Registry is directed to carry out the above corrections in the Judgment in Appeal No. 173 of 2012 dated 18.12.2013 and issue the fresh Order.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

ts/ak

Note: direction to Registry